



**Government of Jammu and Kashmir
Transport Department, Civil Secretariat, J&K**

NOTIFICATION

SRINAGAR, the 21st May, 2026

S.O 147 .- In exercise of the powers conferred by the proviso to Article 309 of the constitution of India, the Lieutenant Governor, Union Territory of Jammu and Kashmir hereby makes the following rules, namely:-

1. Short title and commencements:- (1) These rules may be called the Jammu and Kashmir State Motor Garages (Gazetted) Service Recruitment Rules, 2026.

(2) These rules shall come into force from the date of their publication in the Government Gazette.

2. Definitions:- (1) In these rules, unless the context otherwise requires:-

- (a) '**Administrative Department**' means the Transport Department of the Government in the Civil Secretariat holding the Administrative charge of the service;
- (b) '**Cadre**' means the cadre of the service;
- (c) '**Commission**' means the Jammu and Kashmir Public Service Commission;
- (d) '**Government**' means the Government of Union Territory of Jammu and Kashmir;
- (e) '**Member of the Service**' means a person appointed to a post in the service under the provisions of these rules or the rules superseded by these rules;
- (f) '**Post**' means a permanent post carrying a definite time scale sanctioned by the competent authority;
- (g) '**Rules**' means the Jammu and Kashmir State Motor Garages (Gazetted) Service Recruitment Rules, 2026;
- (h) '**Schedule**' means the Schedule(s) annexed to these rules;
- (i) '**Service**' means the Jammu and Kashmir State Motor Garages (Gazetted) Service;
- (j) '**Union Territory**' means the Union Territory of Jammu and Kashmir;

(2) Words and Expressions used in these rules but not defined shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Service (Classification, Control and Appeal) Rules/Jammu and Kashmir Civil Service Regulations, 1956;

3. Constitution of Service:- (1) From the date of commencement of these rules, there shall be constituted the Jammu and Kashmir State Motor Garages (Gazetted) Service;

(2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules, is holding in substantive capacity any post included in the cadre of this Service:

Provided that for the purposes of the initial constitution of the Service, a person holding any post included in the cadre of the Service in its sanctioned scale of pay, in substantive capacity to which he/she was appointed by the competent authority under rules, either by direct recruitment or by promotion shall be deemed to have been appointed to the Service under these rules, if he/she is fully qualified to hold the post under these rules.

Explanation:- The word 'holding' means a person holding a post included in the cadre of the Jammu and Kashmir State Motor Garages (Gazetted) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not include the persons holding a post on ex-cadre/deputation basis or on adhoc basis or in a stop-gap arrangement.

4. Strength and Composition of the Service:- (1) The authorized permanent and temporary strength of the cadre and the nature of the post included therein shall be determined by the Government from time to time and shall, at the initial constitution of the Service under these rules, be such as specified in the Schedule-I annexed to these rules:

Provided that the Government may create temporary posts in the cadre of the Service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, after the interval of every five years or at such other intervals, as may be necessary, re-examine the strength and composition of cadre of the Service and make such alterations therein as it deems fit;

5. Qualifications and Method of Recruitment:- (1) No person shall be eligible for appointment or promotion to any post in any class, category or grade in the Service unless he/she possesses the qualification as laid down in the Schedule-II and fulfill the requirement as provided in the rules and orders for the time being in force.

(2) **Appointment to the service shall be made:-**

- (a) By direct recruitment; or
- (b) By promotion; or
- (c) Partly by (a), and partly by (b), in the ratio, and in manner, as mentioned against each post in Schedule-II:

Provided that all the posts under direct recruitment shall be filled through the Jammu and Kashmir Public Service Commission as per the rules/orders of the Government issued for the purpose.

Provided further, that all the posts under promotion quota shall be filled through the Jammu and Kashmir Public Service Commission/ Departmental Promotion Committee (DPC).

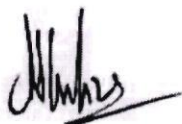
(3) The Department shall refer vacancies in the direct/promotion quota to Jammu and Kashmir Public Service Commission and Departmental Promotion Committee, as the case may be, in terms of SRO-166 dated 14.06.2005.

6. Probation:- Probation of the Members of the Service shall be governed under the Provisions of Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956/the Jammu and Kashmir Civil Service Regulations, 1956.

7. Reservation in appointments:- While making appointments either by direct recruitment or by promotion, reservation shall be provided to the eligible categories in accordance with the provisions of Jammu and Kashmir Reservation Act, 2004 and the rules and orders, as in force.

8. Training and Departmental Examination:- Persons appointed to the service by competitive examination shall be required to undergo such training from time to time during the course of probation and to pass during the period of probation or trial such Departmental examination(s) as the Government may prescribe:

Provided that the Government may exempt, either wholly or partly, from such training or Departmental examination, persons who have passed a Departmental examination or undergone training declared by Government to



be equivalent to the Departmental examination or training prescribed under these rules.

9. Eligibility of Government Servants for direct recruitment:- A person already in the Government Service may apply through proper channel for direct recruitment to a vacant post in any particular class or category in the Service if he/she possesses the educational and other qualifications prescribed for recruitment to such class or category of posts. The upper age limit of such Government Servants shall be as provided in the General Rules:

Provided that in case of a post which requires a higher degree of specialization and/or experience, the Government may prescribe higher upper age limit.

10. Maintenance of Seniority lists:- Seniority of the Members of the Service shall be regulated under the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956. The Administrative Department shall maintain an up-to-date final seniority list of Members of the Service.

11. Residuary Matters:- In regard to matters not specifically covered by these rules, the Members of the Service shall be governed by the rules, regulations and orders applicable to the Civil Service of Union Territory of Jammu and Kashmir in general.

12. Interpretation:- If any question arises relating to the interpretation of these rules, the decision of the Administrative Department shall be final and binding.

13. Repeal and savings:- (1) All rules corresponding to these rules and in force immediately before the commencement of these rules are hereby repealed.

(2) Notwithstanding such repeal, any appointment or order made or action taken under the rules so repealed shall be deemed to have been made or taken under these rules.

By order of the Government of Jammu and Kashmir.

Sd/-

(Avny Lavasa) IAS

Secretary to the Government
Transport Department

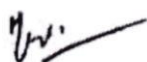
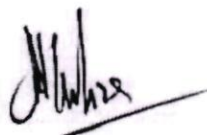
No: TRPT-SMG/2/2022-02(233698)

Dated: 21-05-2026

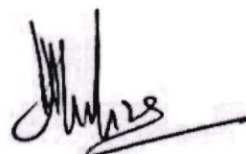
Copy to the:-

01. All Financial Commissioners (Additional Chief Secretaries).
02. Additional Chief Secretary to the Hon'ble Chief Minister, J&K.

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03. Director General of Police, J&K.
04. All Principal Secretaries to the Government.
05. Principal Secretary to the Hon'ble Lieutenant Governor.
06. All Commissioner/Secretaries to the Government.
07. Chief Electoral Officer, J&K.
08. Chairperson, J&K Special Tribunal.
09. Director General, J&K Institute of Management, Public Administration and Rural Development.
10. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.
11. Resident Commissioner, J&K Government, New Delhi
12. Divisional Commissioner, Jammu/Kashmir.
13. All Deputy Commissioners.
14. Director, Information, J&K.
15. Secretary, J&K Public Service Commission.
16. Director, Estates, Kashmir/Jammu.
17. Director Archives, Archaeology and Museums, J&K.
18. All Heads of Departments/Managing Directors.
19. Secretary, J&K Legislative Assembly.
20. Secretary, J&K Services Selection Board.
21. OSD/Private Secretary to the Hon'ble Chief Minister, J&K.
22. General Manager, Government Press, Jammu/Srinagar.
23. Private Secretary to Hon'ble Deputy Chief Minister.
24. OSD to Hon'ble Minister for Food, Civil Supplies & Consumer Affairs, Transport, Science & Technology, Information Technology, Youth Services & Sports and ARI & Trainings Department for information of the Hon'ble Minister.
25. Private Secretaries to all Hon'ble Ministers.
26. Private Secretary to Advisor to Hon'ble Chief Minister.
27. Private Secretary to the Chief Secretary.
28. Private Secretary to Secretary to the Government, Transport Department.
29. Incharge Website, Transport Department.
30. Notification/Stock file.



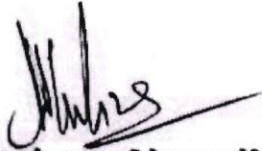
(Musheer Ahmed) JKAS
Special Secretary to the Government
Transport Department



**Jammu and Kashmir State Motor Garages (Gazetted)
Service Recruitment Rules, 2026.**

SCHEDULE-I

S. No.	Designation of the Post	Pay Level	No. of Posts
(1)	(2)	(3)	(4)
1.	Director	Level-13 (123100-215900)	01
2.	Joint Director	Level-12 (78800-209200)	01
3.	Deputy Director	Level-11 (67700-208700)	02
4.	Works Manager	Level-8A (50700-160600)	02
5.	Administrative Officer	Level-8 (47600-151100)	01
Total			07

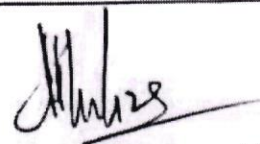

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SCHEDULE-II

Class	Category	Designation of Post	Pay Level	Qualification for Direct Recruitment	Method of Recruitment
(1)	(2)	(3)	(4)	(5)	(6)
I.		Director	Level-13 (123100-215900)		By promotion from Class-II (Joint Director) with three (03) years substantive service in the said class and category. OR If no suitable Departmental candidate is available, by deputation from General Administration Department or other Department of equivalent status/grade, qualification and experience prescribed.
II.		Joint Director	Level-12 (78800-209200)		By promotion from Class-III (Deputy Director) with five (05) years substantive Service in the said class and category. OR If no suitable Departmental candidate is available, by deputation from General Administration Department or other Department of equivalent status/grade, qualification and experience prescribed.
III.		Deputy Director	Level-11 (67700-208700)		By promotion from Class-IV (Works Manager) with five (05) years substantive Service in the said class and category. OR If no suitable Departmental candidate is available, by deputation from General Administration Department or other Department of equivalent status/grade, qualification and experience prescribed.
IV.		Works Manager	Level-8A (50700-160600)	Degree in Automobile Engineering from a recognized University; or 3 years Diploma in Automobile Engineering with five years	(i) 50% by Direct Recruitment; and (ii) 50% by promotion from class-I (Stores Officer) of Jammu and Kashmir State Motor Garages (Subordinate) Services Recruitment Rules amongst the members

				experience in any Government/Public Sector Undertaking.	of Service having three years Diploma in Automobile Engineering from a recognized Institute and five years substantive service in the said class and category.
V.		Administrative Officer	Level-8 (47600-151100)		By deputation from the General Administration Department.



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